

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. ...Appellants

Vs.

Alliance Industries Ltd. & Ors. ...Respondents

Company Appeal (AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Pvt. Ltd. & Anr. ...Appellants

Vs.

Ashok Kumar Khosla & Ors. ...Respondents

Company Appeal (AT) No. 229 of 2019

IN THE MATTER OF:

Peoples General Hospital Pvt. Ltd. & Anr. ...Appellants

Vs.

Alliance Industries Ltd. & Ors. ...Respondents

Present: For Appellants: - None

For Respondents:- None.

O R D E R

23.01.2020— It has been brought to our notice that in the order dated 17th January, 2020 instead of “Company Appeal (AT) No. 227 of 2019”, “Company Appeal (AT) No. 228 of 2019” and “Company Appeal

(AT) No. 229 of 2019”, it has been wrongly typed as “Company Appeal (AT) (Insolvency) No. 227 of 2019”, “Company Appeal (AT) (Insolvency) No. 228 of 2019” and “Company Appeal (AT) (Insolvency) No. 229 of 2019”.

In the circumstances, we direct to correct the cause title as “Company Appeal (AT) No. 227 of 2019”, “Company Appeal (AT) No. 228 of 2019” and “Company Appeal (AT) No. 229 of 2019” in place of “Company Appeal (AT) (Insolvency) No. 227 of 2019”, “Company Appeal (AT) (Insolvency) No. 228 of 2019” and “Company Appeal (AT) (Insolvency) No. 229 of 2019” in the order dated 17th January, 2020.

The Office is directed to make necessary typographical correction in the order dated 17th January, 2020 as pointed out and ordered above.

Let corrected certified copy of the order be forwarded to the parties

(Justice S.J. Mukhopadhaya)
Chairperson

(Shreesha Merla)
Member(Technical)

Ar/RR